
(2011) 12 AHC CK 0286

Allahabad High Court

Case No: WRIT - A No. - 75705 of 2011

Padmakar Dwivedi

APPELLANT

Vs

The State of U.P. and
Others

RESPONDENT

Date of Decision: Dec. 23, 2011

Citation: (2011) 12 AHC CK 0286

Hon'ble Judges: Dilip Gupta, J

Bench: Single Bench

Final Decision: Disposed Of

Judgement

Hon"ble Dilip Gupta, J.

The petitioners, who is working as an Assistant Teachers in the Government Inter College, Chandauli, has filed this petition claiming the following main relief :

(i) Issue a writ, order or direction in the nature of mandamus directing and commanding the respondents to pay the same salary along with arrears in the same grade and pay scale as the teachers of Model Schools are receiving in Government Colleges without any discrimination and distinction in accordance with the Government Orders as well as all benefits in accordance with the judgment and orders dated 30.3.2009 passed by this Hon"ble Court in Writ Petition No.10665 of 2006 and 13.7.2009 passed in Writ Petition No.5292 of 1998 (SS) within a time bound schedule as fixed by this Hon"ble Court.

2. In this contention, Sri Prasant Singh "Som", learned counsel for the petitioner has pointed out that though the petitioner had filed a detailed representation dated 8th December, 2011 before the District Inspector of Schools, Chandauli and the Director of Education, Allahabad for passing an appropriate order, the District Inspector of Schools has not decided the representation filed by the petitioner and nor the petitioner has been paid the salary as is being paid to the teachers of Government Model Schools.

3. Inasmuch as the petitioner has filed a representation before the District Inspector of Schools, Chandauli and the learned Standing Counsel appearing for the respondents states that an appropriate decision shall be taken expeditiously, this petition is disposed of with a direction to the District Inspector of School, Chandauli to examine the representation filed by the petitioner in the light of the directions issued by the Court in the various petitions to be placed by the petitioner and take an appropriate decision expeditiously, preferably within a period of four weeks from the date a certified copy of this order is filed by the petitioner before the District Inspector of Schools.

4. It is made clear that the Court has not adjudicated upon the merits of the case which shall be examined by the District Inspector of Schools, Allahabad in accordance with law.